THE GAZETTE OF INDIA : EXTRAORDINARY

280	1019	1223	_	
1	1020	1224		
82	1021	1225		
83	1022	1226		

उपार्बध-V

पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. वैठकों की संख्या और तारीख।

 बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।

- 3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना ।
- 4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए कार्यवाही किए गए मामलों का सारांश ।
- पर्यावरण समाधात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संविक्षा के मामलों का सारांश । ब्यौरों को पृथकु उपाबंध के रूप में संलग्न किया जा सकेगा।
- पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संविक्षा के मामलों का सारांश । व्यौरों को पृथक् उपावंध के रूप में संलग्न किया जा सकेगा।
- 7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश।
- 8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 4th January, 2017

S.O.69(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change vide number S.O. 2045(E), dated 27 July 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public:

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

AND WHEREAS, the City Bird Sanctuary Union territory Chandigarh has ecological, faunal, floral, geomorphological, natural and geological significance and for the purpose of protecting, propagating and developing wildlife and its environment, this area was declared as Wildlife Sanctuary vide Chandigarh Administration notification No. 18/1/48-HII(4)-98 dated 3rd September, 1998 with a total area of 2.90 hectare.

AND WHEREAS, a variety of Wildlife such as Rose ringed Parakect (*Psittacula krameri*), Grey Hornbill (Ocyceros birostris), House sparrow (*Passer domesticus*), Common Myna (Acridotheres tristis), Indian Koel (Eudynamys scolopaceus), Red vented Bulbul (*Pycnonotus cafer*), Blue Rock Pigeon (Columba livia), Starling Hoopoe (*Fregilupus varius*), Ring Dove (Streptopelia capicola), Green bee eater (Merops orientalis), Spotted Owlet (Athene brama) Purple Sunbird (Cinnyris asiaticus), Indian Grey Mongoose (Herpestes edwardsii) and Various reptiles are found here in abundance;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of the City Bird Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

[भाग II-खण्ड 3(ii)]

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with subrule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 80 to 125meters from the boundary of the City Bird Sanctuary Union territory Chandigarh as the City Bird Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone), details of which are as under, namely:-

 Extent and boundaries of Eco-sensitive Zone (i) The Eco-sensitive Zone varies from 80 to 125 meters from the City Bird Sanctuary comprising an area of 12.0 hectares approximately. The boundary description of the Eco-sensitive Zone is appended as Annexure I.

(ii) The Eco-sensitive Zone is bounded by 30°43'43.5"N latitude and 76°46'58.1"E longitude towards East (Point No. I of Annexure I map); 30° 43'43.4"N latitude and 76°46'35.9"E longitude towards west (Point No. A of Annexure I map); 30°43'52.4"N latitude and 76°46'50.2"E longitude towards north (Point No. G of Annexure I map) and 30°43'34.3"N latitude and 76°46'42.9"E longitude towards south (Point No. L of Annexure I map).

(iii) The map of Eco-sensitive Zone boundary together with its latitude and longitude is appended as Annexure II.

(iv) The coordinates of Eco-sensitive Zone with its latitudes and longitudes are appended as Annexure III.
 (v) The list of the Houses/Buildings falling within Eco-sensitive Zone is appended as Annexure IV.

2. Zonal Master Plan for Eco-sensitive Zone.- (1) The Union territory Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the Competent Authority in the State Government.

(3) The said Plan shall be prepared by the Union territory Government for the Eco-sensitive Zone in such manner as is specified in this notification and also in consonance with the relevant Central and Union territory Government laws and the guidelines issued by the Central Government, if any.

(4) The said Plan shall be prepared in consultation with all concerned State Departments, namely:-

- (i) Environment;
- (ii) Forest;
- (iii) Urban Development;
- (iv) Tourism;
- (v) Municipal;
- (vi) Revenue;
- (vii) Agriculture;
- (ix) Chandigarh Pollution Control Committee.
- (x) Irrigation; and
- (xi) Public Works Department,
- for integrating environmental and ecological considerations into it.

(5) The said Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The said plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of eatchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The said Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The said Plan shall regulate development in Eco-sensitive Zone so as to ensure Eco-friendly development and livelihood security of local communities.

 Measures to be taken by Union territory Government.-The Union Territory shall take the following measures for giving effect to the provisions of this notification, namely:-

 Land use.- Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities;

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed at item numbers 19,22,30 and 36 in column (2) of the Table in paragraph 4, namely

- Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, for Ecofriendly tourism activities;
- (ii) Small scale industries not causing pollution;
- (iii) Rainwater harvesting; and
- (iv) Agro-Forestry, Agriculture operations including plantation, horticulture and orchards .:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the Union territory Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) Natural Springs.-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism.-(a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall be part of the Zonal Master Plan.

- (b) The Tourism Master Plan shall be prepared by the Department of Tourism, Union territory Government of Chandigarh in consultation with the Department of Revenue and Forests, Government of Union territory Chandigarh.
- (c) The activity of tourism shall be regulated as under, namely.-
- All new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be and based on carrying capacity study of the Eco-sensitive Zone in accordance with the eco-tourism guidelines issued by the National Tiger Conservation Authority, Ministry of Environment, Forest and Climate Change (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (ii) New construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone;
- (iii) Till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) . Natural heritage- All sites of valuable natural heritage in the Eco-sensitive Zone such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) Noise pollution.- Chandigarh Pollution Control Committee shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(7) Air pollution.- Chandigarh Pollution Control Committee shall implement standards and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rule made thereunder.

(8) Discharge of effluents.- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made thereunder.

(9) Solid wastes. - Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) The local authorities shall draw up plans for the segregation of solid wastes intobiodegradable and nonbiodegradable components;

(iii) The biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) The inorganic material may be disposed in an environmentally acceptable manner at site (s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) Bio-medical waste.- The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) Vehicular traffic. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.-All activities in the Ecosensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and shall be regulated in the manner specified in the Table below, namely:-

Sl. No.	Activity	Remarks			
(1)	(2)	(3)			
	A. Prohibited				
1.	Commercial Mining, stone quarrying and crushing units.	 (a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of <i>bona fide</i> local residents. (b) The mining operations shall strictly be in accordance with the orders of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012. 			
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.			
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of existing polluting industries shall be permitted within the Eco-sensitive Zone.			
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per law.			
5.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per law.			
6.	Uses of plastic carry bags.	Prohibited (except as otherwise provided) as per law.			
7.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per law.			
8.	Setting-up of Medium Density Fiber/ Particle Board Units/ Plants.	Prohibited (except as otherwise provided) as per applicable laws.			
9.	Change of land use pattern.	Prohibited (except as otherwise provided) as per law.			
10.	Commercial water resources including ground water harvesting.	Commercial use of natural water resources including ground water will be prohibited in the Eco-sensitive Zone. All steps will be taken to prevent contamination or pollution of water.			
11.	Fencing of premises of Hotels and lodges.	Fencing of premises of Hotels and Lodges shall be prohibited in the Eco-sensitive Zone.			
12.	Introduction of exotic species.	Introduction of exotic species shall be prohibited in the Eco-sensitive Zone of City Bird Sanctuary.			
13.	Use of Fireworks/ Crackers.	Use of Fireworks/Crackers in the Eco-sensitive Zone of City Bird Sanctuary shall be Prohibited.			

TABLE

14.	B. Regulated Felling of trees.	
5		 (a) There shall be no felling of trees on the forest land or Government or revenue or private lands without prior permission of the competent authority in the Union territory. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or Union territory Act and the rules made there under.
15.	Erection of High tension Transmission lines.	 (i) Laying of high tension transmission lines shall be prohibited in the Eco-sensitive Zone of City Bird Sanctuary. (ii) Erection of new electric cables shall be regulated as per Eco-sensitive Management Plan. (iii) Laying of underground cabling shall be promoted.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable
17.	Air (including noise) and vehicular pollution.	As regulated under law.
18.	Commercial Sign boards and hoardings.	As regulated under law.
19.	Eco-friendly cottages for temporary occupation of tourists such as tents, wooden houses, etc. for Eco-friendly tourism activities.	As regulated under law.
20.	Erection of Street lights.	As regulated under law.
21.	Discharge of treated effluents in natural water bodies or land area.	Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed.
22.	Small scale industries not causing pollution.	Non-polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro- based industry producing products from indigenous goods from the Eco-sensitive Zone which do not cause any adverse impact on environment shall be permitted.
23.	Undertaking activities related to tourism like over-flying the national park area by aircraft, hot-air balloons.	Regulated under applicable laws.
24.	Construction activities.	 (a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer. Provided that, local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3: Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per the applicable rules and regulations, if any. (b) Beyond one kilometer upto the extent of Eco-sensitive Zone, construction for <i>bone fide</i> local needs shall be allowed and other construction activities shall be regulated as per the Zonal Master Plan.
25.	Erection of Mobile Tower.	Erection of Mobile Towers shall be regulated in the Eco-sensitive Zone of City Bird Sanctuary.

[भाग 11-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

26.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or up to the boundary of the Eco-sensitive Zone whichever is nearer except for accommodation for temporary occupation of tourists related to eco-friendly tourism activities: Provided that, beyond one kilometer or up to the extent of the Eco-sensitive Zone, all new tourism activities or expansion of existing activities shall be in conformity with the Tourism Master Plan.						
27.	Solid Waste Management.	Regulated under applicable laws						
28.	Eco-Tourism Activity.	Regulated under applicable laws						
	C. Promoted Activities:							
29.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming and fisheries.	Permitted under law.						
30.	Rain water harvesting.	Shall be actively promoted.						
31.	Use of renewable energy sources.	Permitted under law.						
32.	Adoption of green technology for all activities.	Shall be actively promoted.						
33.	Organic farming.	Shall be actively promoted.						
34.	Community Nature Reserve.	Shall be actively promoted.						
35.	Vegetative fencing.	Permitted under law.						
36.	Agro-Forestry, Agriculture operations including plantation, horticulture and orchards.	Permitted under applicable laws.						
37.	Cottage industries including village artisans, etc.	Shall be actively promoted.						
38.	Environnemental Awareness.	Shall be actively promoted.						
39.	Skill Development.	Shall be actively promoted.						

5. Eco-sensitive Zone Monitoring Committee.- The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, which shall comprise of the following, namely:-

(i)	Chief Wildlife Warden, Union territory (UT) of Chandigarh	- Chairman;
(ii)	Chief Architect, UT, Chandigarh	-Member;
(iii)	Chief Engineer, UT, Chandigarh	-Member;
(iv)	Chief Engineer, Municipal Corporation UT, Chandigarh	-Member;
(v)	Director Rural Development, UT, Chandigarh	- Member;
(vi)	Member Secretary, Chandigarh Pollution Control Committee, UT, Chandigarh	-Member;
(vii)	A representative of Non-governmental Organizations' working in the field of environment to be nominated by the Government of Union territory Chandigarh for three years	– Member;
(viii)	One expert in the area of ecology and environment to be nominated by the Government of UT, Chandigarh for a term of three years	- Member; and
(ix)	Member of State Biodiversity Board	- Member
(x)	Dy. Conservator of Forest	- Member Secretary
Terms	of Reference:	

(1) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(2) The tenure of the committee will be three years.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006, and are falling in the Ecosensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification. (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 and are falling in the Ecosensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Deputy Conservator Forest (WL) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 (29 of 1986) against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wild Life Warden of the Union Territory proforma appended at Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

 The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F.No. 25/58/2014-ESZ/RE]

Dr. T. CHANDINI, Scientist 'G'

ANNEXURE I

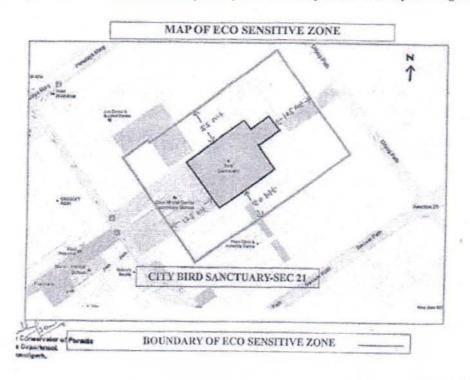
Limits and boundaries of the proposed Eco-sensitive Zone of City Bird Sanctuary Union Territory Chandigarh

Point A to B	From middle of the road behind H. No. 69 to middle of the road behind H. No. 75
I OULL A LO D	
Point B to C	From middle of the road behind H. No. 75 to side of H. No. 75
Point C to D	From side of H. No. 75 to middle of the road upto H. No. 253
Point D to E	From middle of the road from side of H. No. 253 to middle of the road side of H. No. 307
Point E to F	From middle of the road from side of H. No. 307 to middle of the road upto H.No. 32
Point F to G	From middle of the road from side of H. No. 321 to middle of the road behind H. No. 334
Point G to H	From middle of the road behind H. No. 334 to middle of the road behind H. No. 328
Point H to I	From middle of the road behind H. No. 328 to middle of the road behind H. No. 1016
Point I to J	From middle of the road behind H. No. 1016 to side of H. No. 1007
Point J to K	From side of H. No. 1007 to middle of the road upto side of H. No. 1074
Point K to L	From middle of the road side of H. No. 1074 to middle of the road upto side of H. No. 1227
Point L to M	From side of H. No. 1227 to middle of the road behind H.No.1262
Point M to N	From behind H. No. 1262 along governmental Model Senior Secondary School Parking to School Boundary behind H. No. 56
Point N to A	From behind H. No. 56 to middle of the road upto side of H. No. 69

* In case of existing road, the middle/centre of the existing road has been taken as Boundary of Eco-sensitive zone.

19

Annexure II



Map of Eco-sensitive Zone boundary of City Bird Sanctuary Union Territory Chandigarh.

Annexure III

The coordinates showing prominent points of the outer boundary of City Bird Sanctuary, Union Territory Chandigarh

POINT	LATITUDE	LONGITUDE
A	076 ⁰ 46' 35.9" E	30 ⁰ 43' 43.4" N
B	076 ⁰ 46' 38.0" E	30 ⁰ 43' 44.7" N
C	076 ⁰ 46' 38.2" E	30 ⁰ 43' 44.5" N
D	076 ⁰ 46' 41.5" E	30 ⁰ 43' 46.4" N
E	076° 46' 47.5" E	30° 43' 50.2" N
F	076 [°] 46' 47.1" E	30° 43' 50.7" N
G	076° 46' 50.2" E	30 ⁰ 43' 52.4" N
H	076° 46' 53.8" E	30 ⁰ 43' 48.3" N
[076 ⁰ 46' 58.1" E	30° 43' 43.5" N
1	076 [°] 46' 51.0" E	30° 43' 36.7" N
K	076° 46' 50.0" E	30 [°] 43' 37.6" N
	076 [°] 46' 42.9" E	30 [°] 43' 34.3" N
M	076 [°] 46' 41.9" E	30 ⁰ 43' 35.6" N
N	076° 46' 38.0" E	30 ⁰ 43' 40.7" N

G.P.S. Co-ordinates of Boundary of Eco-Sensitive Zone of City Bird Sanctuary

S. No.	G.P.S. Readings	
1.	N 30 ⁰ 43'39.4" E076 ⁰ 46'45.2"	
2.	N 30 ⁰ 43'42.9" E076 ⁰ 46'51.6"	
3.	N 30 ⁰ 43'43.1"	

5

THE GAZETTE OF INDIA: EXTRAORDINARY

	E076 [°] 46'51.5"
4.	N 30° 43'42.4"
	E076 ⁰ 46'50.2"
5.	N 30 ⁰ 43'44,1"
	E076 ⁰ 46'48.9"
6.	N 30 ⁰ 43'45.4"
	E076 ⁰ 46'50.8"
7.	N 30 ⁰ 43'46.6"
	E076 [°] 46'49.8"
8.	N 30 ⁰ 43'45.6"
	E076 ⁰ 46'48.1"
9.	N 30 ⁰ 43'46.2"
	E076 ⁰ 46'47.4"
10.	N 30 ⁰ 43'43.2"
	E076º 46'42.1"

Annexure IV

The list of the Houses/Buildings falling within the proposed Eco-sensitive Zone of City Bird Sanctuary Union Territory Chandigarh.

House No.	Other Areas/Buildings				
56	284	1047	1227		i) Nirankari Darbar
57	285	1048	1228		
58	286	1049	1229		ii) Govt. Model Sr. Sec. School,
59	288	1050	1230		Sec-21
60	290	1051	1231		
62	292	1052	1232		iii) Children Park, Sec-21
63	294	1053	1233		1
64	296	1054	1234		
65	298	1055	1235		1
66	300	1056	1236		1
67	302	1057	1237		
68	304	1058	1238		1
69	307	1059	1239		1
70	308	1060	1240		-
71	309	1061	1241		-
* 72	310	1062	1242		
73	311	1063	1243		
74	312	1064	1244		
75	313	1065	1245		
253	314	1066	1246		
254	315	1067	1247		
255	316	1068	1248		
256	321	1069	1249		
257	322	1070	1250		
258	323	1071	1251		
259	324	1072	1252		
260	325	1073	1253		
261	326	1074	1254		
262	327	1075	1255		
263	328	1076	1256		
264	329	1077	1257		
265	330	1078	1258		
266	331	1079	1259		
267	332	1080	1260		
268	333	1081	1261		
269	334	1212	1262		
270	1001	1213			

[위키 II – खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

	1214	1002	271
1	1215	1003	272
	1216	1004	273
	1217	1005	274
	1218	1006	275
	1219	1007	276
	1220	1016	277
	1221	1017	278
	1222	1018	279
	1223	1019	280
	1224	1020	281
	1225	1021	282
	1226	1022	283

Annexure V

Proforma of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.-

- 1. Number and date of Meetings:
- 2. ' Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
- 3. Status of preparation of Zonal master Plan including Tourism master Plan:
- Summary of cases dealt for rectification of error apparent on face of land record: Details may be attached as Annexure.
- Summary of cases scrutinised for activities covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
- Summary of cases scrutinised for activities not covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
- 7. Summary of complaints lodged under Section 19 of Environment (Protection) Act, 1986:
- 8. Any other matter of importance:

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054. ALOK

KUMAR

Digitally signed by ALOK KUMAR Date: 2017.01.12 12:05:39 +05'30'